

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

216. IA/530/2024 IA/536/2024 IA/1320/2024 C.P. (IB)/329(MB)2023

IN THE MATTER OF

Plus Plus Unified Engagement Services Private Limited ... Petitioner

Vs

Compuage Infocom Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant

IA/530/2024 IA/536/2024: Adv. Rohit Gupta (PH)

For the Respondent: Counsel for the Respondent

ORDER

IA/530/2024, IA/536/2024 & IA/1320/2024- Counsel for the Respondent prays for a short adjournment so as to enable him to file the replies in all the IAs. Allowed as prayed for. Let the replies be filed before the next date of hearing by serving an advance copy on the Counsel opposite. Adjourned to **10.05.2024** for arguments.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/